12.52 hrs

MATTERS UNDER RULE 877

(i) PROCEDURE FOR GUILLOTIVE OF OUTSTANDING DEMANDS FOR GRANTS (GENERAL BUDGET)

श्री मधु लिमये (वांक.) : ग्रध्यक्ष महोदय, चूंकि क र्यसूची के प्रनुसार प्राज श्राप 6 बजे गिलोटिन लगाने जा रहे हैं, इस लिये मैंने इस प्रश्न को ग्रभी उठाना उचित समझा है । हमारे संविधान के श्रमुसार जो मांगें ग्राती हैं, वे दो हिस्सों में होती हैं । एक हिस्सा, ग्रध्यक्ष महोशदय, ऐसा होता है कि जिस के ऊपर वोट नहीं होता है--नानवोटेबिल--ग्रौर दूसरा हिस्सा होता है जिस पर बोट लिया जाता है। संविधान की धारा 113 के तेहत मदन को भीर सदन के सदस्यों को दो अधिकार दिये गये हैं। एक ग्रधिकार है--जो डिमाण्ड्स हैं उन के ऊपर बोट देना, हा या ना कहना भ्रीर दूसरा अधिकार यह दिया गया है कि जो अनुदान हे, उन में कटौती प्रस्ताव रख कर उन में कटीती करवाना ।

ग्रध्यक्ष महोदय, जो नियम है, रूल्ज साफ़ प्रोमीजर है, वे संविधान की धारा 113 के तेहत बनाये गये हैं ग्रीर संविधान की धारा 118 कहती है कि जो भी नियम होंगे वे संविधान के अनुकूल हाने चाहिये। अध्यक्ष महोदय, यह बात बहुत महत्वपूर्ण है, इस से हमारी लोक सभा का जो मीमित व्यक्ति-तत्व है, लिमिटेड पर्सनलिटी है, वह उस मे भाफ़ होती है, यर हाउस ग्राफ कामन्ज की तरह नहीं है, हम मंविधान में बंधे हुए हैं।

मैं मानता हूं कि समय के अभाव के कारण सभी डिमाण्ड्स पर वहस करना इस सदन के लिये सम्भव नहीं है । एक तो दिक्कत यह होती है कि वोट-मान-एकाउन्ट एक सीमित भवधि के लिये होता है, साधारण तौर पर तीन महीने के लिये करते हैं, लेकिन

इस बार तो दो ही महीने के लिये पास किया है। इस लिये हर हालत में दो महीने के अन्दर हम लोगों को सारे ितिय काम को पूरा करना है। दूसरी अड़चन यह भी है कि इस लोक सभा का जो सब है वह ग्रनिश्चित काल तक नहीं चल सकता है, उस को भी समाप्त करना ही पड़ेगा। इस लिये मैं यह मान कर चलता हूं कि अनुदानों पर या बजट पर जो बहस चलती है उस को सीमित करना ही पड़ेगा, हर डिमाण्ड पर बोलने की छूट नहीं दी जा सकती है । लेकिन, ग्रध्यक्ष महोदय, हमारे संविधान की धारा 113 के तेहत हर सदस्य को डिमाण्ड को रिडयूस कराने के लिये जो अधि शार दिया गया है, उस डिमाण्ड पर सदन की राय जानने का ग्रधिकार है, मदन उस को माने या न माने, इस लिये जिन मंत्रालयों की मांगों पर बहस नहीं होत है, उन मंत्रालयों की मांगों पर कट-मोशन्ज रखने का अधिकार हम को मिलना चाहिये। क्योंकि जब कट-मोशन ग्रायेगा, तो गिलाटिन लगान से पहले भ्राप को वोट लेना होगा भ्रीर जब कट-मोशन पर वोट होगा तो जो संसद की कार्य-वाही है उस कार्यवाही मे वह कटमोशन श्राजायगी। जब मंसद की कार्यवाही मे वह कटमोशन ग्रजायगी तो फिर समाचार-पत्र भी उस को प्रकाशित कर सकते हैं श्रीर साधारण लोग भी उस इस्तेमाल कर सकते हैं।

Matters under 230

Rule 377

इस लिये मेरी यह राय है कि हर सदस्य को सभी मंत्रालयों की मांगों पर कटमोशन्ज रखने का जो अधिकार संविधान ने दिया है उस प्रधिकार को हम से नहीं छीनना चाहिये। इस बार ग्राप जानते हैं---च्कि सदन के पास समय बहुत सीमित होता है इस लिये प्रतिपक्ष के लोग भीर सरकारी लोग मिल कर बठते हैं भीर यह तय करते हैं कि किन किन मंत्रालयों की मांगों पर इस साल बहस करनी चाहिये-इस साल भी ऐसा ही हुन्ना, इस लिये इस के बारे में

मेरा झगड़ा नहीं है, लेकिन इस साल जी एप्रीड-वर्षा का कार्यक्रम बना, उस पर भी बहस नहीं ही पाई। इस के कई कारण हो सकते हैं, लेकिन एक महत्वपूर्ण कारण यह है कि 10 दिन की छुट्टी हम ने ले ली, इस से जो काम के दिन थे, इन दिनों में बहस नहीं हो पाई इस लिये मेरा िवेदन है कि स्नाप को डिमाण्ड्स पास करनी है, एप्रोप्रियेशन बिल पास करना है, वह करिये, उस से मेरा झगड़ा नहीं है, लेकिन उस के बाद जिन मंत्रालयों की मांगों पर बहस नहीं हुई है, उन मंत्रालयों की जो वार्षिक रिपोर्ट आती है, उस पर बहस करने का मीका हम को मिलना चाहिये।...

थः जनेश्वर मिश्र (इलाहाबाद) : उन की द्र्वेशा पर चर्चा होनी चाहिये।

था मधु लिल्यं जो भी उन की स्थिति है, दुर्गति है या गति है, उस पर चर्चा का मीका मिलना चाहिये।

दूसरी बात-भविष्य में हम लोगों को इस प्रणाली को चल ना चाहिये कि जैसे ही फाइनेन्शल बिजनेस शुरू हो, सभी मंत्रालयों की मांगों पर सदस्य कट मोशन्ज दे सकें भीर जब बोट लिये जायें तो पहले कट मोशन्ज पर वोट लिये जाये। जो भी कट मोशन्ज आयें उन को भ्राप नहीं रोक सकते हैं यह हमारा संवैधानिक ग्रधिकार है श्राप चर्चा को सीमित कर सकते है, नियमित कर सकते हैं, आप कह सकते हैं कि आप को फ्रीडम आफ़ स्पीच है, लेकिन सदन के पास समय नहीं है, इस लिये चर्चा नहीं होगी। माज भी ऐसा होता है कि बहुत से लोग कट मोशन्ज देते हैं, लेकिन उन सब को बोलने का मौका नहीं मिलता है, उन की कट-मोशन्ज पर बोट होता है, इकट्टा हो या मलग अलग हो, यह दूसरी बात है

इस लिये में आप से कहना चाहता हूं --जो नियस हैं, वे संविधान के प्रनुरूप होने चाहिये। हमारे संविधान में एक भीर धारा है, जिस का हमने इस्तेमाल नहीं किया है--वह धारा है--119। जानबूझ कर इ.स में रखी गई है---

"Parliament may, for the pur-pose of the timely completion of financial business, regulate by law the procedure of, and the conduct of business in, each House of Parliament, in relation to any financial matter or to any Bill for the appropriation of moneys out of the Consolidated Fund of India and if and so far as any provision of any law so made is inconsistent with any rule made by a House of Parliament under Clause (1) of Art. 118 or with any rule or standing order having effect in relation to Parliament under Clause (2) of that article, such provision shall prevail."

इस लिये हम लोगों को यह छूट दी गई है कि वित्तीय कार्य समय पर समाप्त करने के लिये हम लोग कानून पारित कर सकते हैं, इस में जो कुछ ग्राप को रखना है, वह रख सकते हैं, लेकिन वह भी हम ने नहीं किया । इस लिये जो प्रश्न मैंने उठाया है इस पर ग्राप ग्रीर ब्राप का सचिवालय 6 बजे तक विचार कर ले, भ्राज तो मैं इस पर भ्रह्मा नहीं डाल्गा, लेकिन भविष्य में नियमों में ग्रावश्यक परिवर्तन कर के सभी मंत्रालयों की मांगों पर कट मोशन्ज इन्वाइट कीजिये ग्रीर गिलो-टिन लगाने के पहले कट मोशन्ज पर बोट करवाइये। इतना ही मुझे कहना है, क्योंकि यह संवैद्यानिक अधिकार है कि किसी भी डिमाण्ड पर कट मोशन दिया जा सकता है-धारा 113 इस प्रकार है-

प्रध्यक्ष मोदय : यह मैंने देखा हुआ

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था मधु लिनये : "So much of the said estimates as relates to other expenditure shall be submitted in the form of demands for grants to the House of the People, and the House of the People shall have power to assent or to refuse to assent, to any demand, or to assent to any demand subject to a reduction of the amount specified therein."

Matters under

Rule 377

13 hrs.

इसलिये रिडक्णन की माग पर इस सदन की राय जानने का मुझे अधिकार है और वह ग्रधिकार हमारा छीनना नही चाहिये । यही मुझे कहना है

SHRI SHYAMNANDAN MISHRA: rose.

MR. SPEAKER: We have been following this practice. The identical motions were in the name of differ-Members. I mentioned names. I allowed only one Member. What you have written is identical.

SHRI SHYAMNANDAN MISHRA (Begusarai): This is of a general nature.

MR. SPEAKER: If it had been done I would have slightly differently, certainly allowed you.

SHRI SHYAMNANDAN MISHRA: I shall take only a minute. My submission is this. The position with regard to the discussion of the financial matters is unsatisfactory. That has been so every year. I really do not know whether there is something sacrosanct about the presentation of the budget on a particular day that we have fixed for it or whether we should not present the budget in a manner that enough time is available for the discussion of all possible demands which we are asked to consider. However, that is a matter. But, so far as this year's discussion is concerned, my submission is that this is all the more unsatisfactory. This time, I am not quite sure, whether 29 days are available to this House as are made available to the House of Commons for discussion of the financial matters. I

have tried to enquire from the Table but I have not been able to ascertain the position yet about it, that is, whether we would have 29 days that are being allowed in the House of Commons. I do not agree with the view that the House cannot voluntarily impose upon itself a limitation in this matter as is done in the House of Commons. That is called 'Allocation of time Order', and also goes by the name 'Guillotine'. That is almost an accepted practice and it is precisely for a better discussion; for the more meaningful discussion, certain items are selected.

The point that has been raised by the hon. Member, Shri Madhu Limaye merits a serious consideration-whether it does not militate against the Constitutional provisions in this regard. He has quoted Art. 113 of the Constitution to assert that a Member has a right to move cut motions; and that right is being denied when the Guillotine is applied.

Here I wish to refer to Art. 105 of the Constitution. It does not only relate the privileges and immunities but also to the powers of this House. And, the powers of the House would relate to all the powers including those powers. I would not say that these belong to only the privileges immunities. So far. powers are not defined by any law, my submission is that we are bound to be guided by the practices, conventions and the privileges in the House of Commons. And, in this matter, since the House of Commons has been adopting the procedure of guillotine, this procedure is quite in order here also. But, then, my further submission would be that, in order to make our position absolutely clear in the matter of financial discussions, we should assert the right of discussing those ministries which are left out; the discussion may not be precisely on the Demands for Grants but the discussion on the Annual Reports of these ministries prevented to this House. Since in this Session Mr. Speaker, because of a peculiar kind of holiday that we enjoyed, for five days also, it should be the pleasure of the Chair to concede to us as many number of days for the discussion of the Ministries on the basis of the annual reports that have been presented to us. So, this House does require extension of time for the discussion of those Ministries which are going to be left out as a result of the guillotine that is going to be applied this evening. This is my humble submission. It should be the concern of the Chair as much as of the entire House that time must be made available to this House for the discussion at least of those Ministries which are going to be left out as a result of the guillotine.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I would like to make an observaion. If you read Article 113 (1), it gays:

"so much of the estimates as relates to expenditure charged upon the Consolidated Fund of India shall not be submitted to the vote of Parliament, but nothing in this clause shall be construed as preventing the discussion in either House of Parliament of any of those estimates."

We are interested in discussion.

We cannot defeat the Government through votes. I am not going into the material aspect of the whole thing because my learned friends have covered the legal aspect adequately.

SHRI B. V. NAIK (Kanara); You may cover the illegal aspect.

SHRI JYOTIRMOY BOSU: Sir, this House is the only scrutinising forum on the expenditure and revenue of the Government of India. Now, Sir, if the Ministries' Grants are not discussed here, kindly tell me, how is this House going to exercise its authority with regard to those Grants? All that I would request is that this House be extended by a week and the annual

mports of half a dozen Ministries like Home, Information and Broadcasting etc. etc. be discussed so that we can know exactly what their performance is and where they are digging big holes on the walls.

MR. SPEAKER: I think you want to save time. There is hardly enough time for discussion of the Demands which you are taking away by this.

SHRI SOMNATH CHATTERJEE: (Burdwan): Sir, Mr. Limaye has very pertinently raised the question of publication of a cut motion. Our rules as such say that cut motions cannot be moved unless the Grants are taken up for discussion. Therefore, we have to think of changing the rules so that cut motions can be treated as moved even before the Grants are taken up for discussion. Otherwise, cut motions would be of no use. It is very important to consider.

MR. SPEAKER: This is not the time when we consider all these things.

SHRI SOMNATH CHATTERJEE: Sir. the question is in regard to the reduction of the amount specified. The Constitution confers this power, The Constitution does not contemplate guillotine as such except that Article 119 says that the rules can be prescribed and laws can be made. But, Sir, that must be consistent with the right to reduce the amount. Unless, in some form or other, that comes up before the House, the scope will never be there. The Constitutional provisions will not be implemented. There fore, procedure has to be evolved in connection with this matter.

SHRI SEZHIYAN (Kumbakovam): I do not agree with Mr. Mishra when he said that under Article 105, we can make some rules which go against the specific Constitutional provision.

SHRI SHYAMNANDAN MISHRA: I have not said that we can make rules. Unless we frame a law on that subject, we are bound to be guided by the conventions and practices in this House.

SHRI SEZHIYAN: Article 119 provides for a law to be made to regulate this. That law is not made, Therefore, whatever has been prescribed under Article 105, is there. Now, Sir, Article 113(2) mentions three things.— To give assent to the Demands as a whole, to refuse to give assent or to give assent subject to a reduction. Whenever these demands are put before the House, then, we can give the assent or refuse to give the assent. But, there is no right for reduction unless the cut motions are moved. Therefore, I would suggest that this question may be referred to the Rules Committee so that the rules can be amended, at least from next year on wards, Then, Sir, whatever cut motions have been given notice of in respect of the various Ministries, you can put them at 6 O'clock.

SHRI SHYAMNANDAN MISHRA: They have not yet been given.

SHRI SEZHIYAN. But this point is very valid. Even though we have not been following this for the past so many years, we should ask the Rules Committee to amend the rules suitably so that Art. 113(2) is implemented.

SHRI S, M. BANERJEE (Kanpur): The only solution to this problem is to have a Standing Committee for this purpose because even if we sit for four months with these Demands, because other items come up in between which are not financial business, we will not be able to complete all the Demands. This time the guillotine is on a mass scale, a sort of mass massacre. Never in the history of Parliament in the last 17 years have I seen a guillotine to this extent. So this is my suggestion.

SHRI DINEN BHATTACHARYYA (Serampore): The credit goes to Shri Raghu Ramaiah.

SHRI S. M. BANERJEE: So kindly consider this seriously. You can apply your mind to it and advise us whether we should not have a Standing Committee where these Demands are discussed so that when they come here little time is taken.

श्री रामावतार शास्त्री (पटना) : रिपोर्ट तो हम लोग डिस्कस कर लें।

मध्यक्ष महोदय : ग्राग बैठ जाइए, काफी समय इस मेंले लिया गया है।

that you These are suggestions The have given to me. basic question raised is that certain Demands which ought to have come for discussion have not been able to be placed within the timelimit for discussion. Many of them will be guillotined. But there is no alternative so far as the practice we follow since the last many years is concerned, The House of Commons practice is our pattern; under that pattern, we find it very difficult how to get out of this situation. Personally I feel that the Ministries which are not touched for years are bound to get irresponsible sometimes. They must have some fear that the discussion might come one day and Parliament might express its views on that. But if we miss it like this and at the end of it we guillotine all of them, there is no use. I think that this pattern that we are following will perhaps have to change a bit to suit our genius. The British themselves have found an alternative. They have a vote on account for three or four months and then with the rest of the time they go on discussing these even after the financial year starts. They have followed it quite with success.

The other world is thinking entirely on different lines. They think that this plenary system of parliament sitting throughout the year has got outdated. They find it is meaningless; it cannot scrutinise each and everything on an expert basis with full attention

[Mr. Speaker]

and full direction. They have split themselves into committees and commissions quietly sitting throughout the day and going into these things with no press, no galleries, with a little calmness without any desire lurking for publicity.

SHRI MADHU LIMAYE: What is wrong with publicity?

MR, SPEAKER: Mr. Limaye, what ever you say, whether it is right or wrong, I have no dispute with you. But you know it is much better not to ask me. But a day is coming...

SHRI SHYAMNANDAN MISHRA: We are pitted against much mightier instruments of publicity of the Government.

MR. SPEAKER: You do not know what mightier force this system to which I am referring, to which Shri Banerjee referred and which Prof. Hiren Mukerjee may also recommend, is. They have this system, I do not comment on anything because we have a constitution. Within that Constitution, we have rules and procedures. We have to work it and make it as flaxible as possible so that it may meet the aspirations of the people.

SHRI SHYAMNANDAN MISHRA: Could not the date for the presentation of the Budget be advanced so that more days are available for the session? What is sacrasanct about the present date?

MR. SPEAKER: These are all suggestions. We can consider all these suggestions. For the time being, I do not agree that we can get rid of the procedure which we had been following in the past...(Interruptions)... Let us live for long and see what changes come. Mr. Banerjee.

(ii) PAYMENT OF DA INSTALMENTS TO CENTRAL GOVERNMENT EMPLOYEES

SHRI S. M. BANERJEE (Kanpur): With your permission I want to raise

a very important matter because today at 6 p.m. all the demands are going to be guillotined. This has appeared in the newspapers and from our experience also we know that when we were discussing the Budget no provision had been made for payment of five instalments of dearness allowance to the Central Government employees throughout the country. Thirty lakhs of Central Government employees were expecting that after the discussion between the officials and the employees on 15 April and 21 April, an announcement would be made about payment of five instalments of DA; they have accepted the liability because it is according to the Third Pay Commission Report. We expected a provision to be made in the budget but no provision had been made and no assurance had also been given by the Finance Minister that adequate amount would be provided for the five instalments. I am not asking for the future; five instalments are due from 1-10-1974 till 1 March 1975. Today in the newspaper it has come out that a discussion was going on with the Planning Commission and the Finance Ministry, and that the Finance Minister also agreed to pay some amount but the Almighty Deputy Chairman of the Planning Commission was standing in the way. I wish him all success in his Plans but why should he stand in the way of paying the Central Government employees their legitimate dues. I am not warning the Government, I am asking the Finance Minister to make statement before 6 O'clock today when the demands are going to be guillotined that adequate amount would be provided and they would not be deprived of their dues. If that is not done at the time of guillotine we will have to oppose it. Otherwise, it will be a betrayal and a breach of faith and gross injustice. Through you I request the Minister to make a statement. The Finance Minister has come back yesterday. Even if he could not make a statement, Shri P. K. Mukherjee or Shrimati Sushila Rohatgi can make a statement; I shall accept that. The Central Government employees